

Annexure- 1: List of Financial Creditors
(Under Regulation 18 of IBBI (Liquidation Process) Regulations, 2016)

Sr. No.	Name of Financial Creditors	Nature of Claim	Amount claimed (INR)	Claim admitted by the Liquidator (INR)	Remarks
FC-1	Evita Constructions Private Limited	Unsecured Creditor	24,41,69,812	16,03,85,763	Interest portion of Claim rejected due to non submission of adequate information and/or supporting documentation to substantiate.
FC-2	Sunny Vista Realtors Private Limited (Related Party to the Company)	Unsecured Creditor	18,69,18,616	10,25,53,627	1. Interest portion of Claim rejected due to non submission of adequate information and / or supporting documentation to substantiate. 2. A few details requested were not provided amounting to INR 30,000
FC-3	HDFC Bank Limited*	Unsecured Creditor	2,66,57,076.40	0	The claimant failed to substantiate the Principal amount claimed. Therefore the claim was rejected due to lack of adequate information and / or supporting documentation to substantiate the Principal amount claimed.
FC-4	Niranjan Hiranandani	Unsecured	1,28,63,950	70,02,600	Interest portion of Claim rejected due to non submission of adequate



		Creditor			information and/or supporting documentation to substantiate.
FC-5	Mr. Praveen Kumar Madaan and Mrs. Anjana Madaan*	Unsecured Creditor	22,26,890	22,66,409	Being Financial Creditors with a class, interest @8% per annum is allowed.
Sr. No.	Name of Financial Creditors	Nature of Claim	Amount claimed (INR)	Claim admitted by the Liquidator (INR)	Remarks
FC-6	Mr. ShahdadpuriHashuDhalomal and Mrs. NityaHashuShahdadpuri*	Unsecured Creditor	35,55,596	22,77,555	Being Financial Creditors with a class, interest @8% per annum is allowed.
FC-7	Mr. Parvindar Singh and Mrs. Sarinderjeet Kaur*	Unsecured Creditor	21,83,082	22,21,824	Being Financial Creditors with a class, interest @8% per annum is allowed.
Total			47,85,75,022.40	27,67,07,778	

Notes:

- *Pursuant to Regulation 25 of IBBI (Liquidation Process) Regulations, 2016, the amount of claims admitted/ rejected are subject to the judgment of appeals/ order/ decree passed by the respective Adjudicating Authorities before whom the case is ongoing.
- The claims have been verified by the Liquidator based on the evidence/documents/ books submitted by the respective financial creditors. The amount does not necessarily match within the books of accounts of the Company.
- The claim amount admitted is subject to further scrutinization based on subsequent information/ documents sought from the Company/ creditors, and the Liquidator may modify/ correct the list of claims, on the directions of the NCLT.

